

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413

IA/2243/ND/2024 in IB/568/ND/2023

IN THE MATTER OF:

R.R. Industrial Corporation (India)Private Limited	...	Applicant
Versus		
Kkspun India Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Saswat K. Acharya,

For the Respondent : Adv. Kartik Malhotra, Adv. Anindit Mandal

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the respondent are present through video-conferencing and has submitted that matter has been settled. Both the parties are directed to file a joint memo regarding the settlement. Let this matter be posted to 26.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)